STATEMENT OF IMMOVABLE PROPERTY FOR THE YEAR 202 AS IT STOOD ON 31.12.2024

VINOD KUMAR TIWARI, Indian Forest Service 1. Name of Officer (in full) and service to which the

officer belongs

Central Information Commissioner

2. Present Post held

Rs 2,25,000/- p.m.

3. Present Pay

	ne of Distt.,	Housing &	details of property	*Present	If not in own name, state in whose name held and his/her	How acquired? Whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of	Annual income from the Property	Remarks
villa whi	uki & age in ich property ituated	other buildings	Lands	Value 550000	relationship to the Government Servant Yes, Joint, PK	acquisition and name with details of person(s) from whom acquired Registered gift on dtd.	Nil as per entry	Land though in own possession but the title of the
1. Dis (U.) Tek	itt. Faizabad P.). Sub- hsil - Bikapur, rgana - schim Rath, II Malawan	Land	Agricultural (Bhumidhari) land Kh. No Area B-B-Dh 112/A# 8-8-4 112/B# 0-8-10 227* 10-0-14 474* 3-0-15 Sub-total 21-18-	4	Tiwari, Brother. One-fifth interest shared with brother on equal share basis (10%)	Nana) Registered gift on dto	column. I. Nil as per entry	land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.
(U To Pr	istt. Faizabad J.P.), Sub- ehsil - Bikapur, argana - aschim Rath, Karaundi /illMalawan	Land	Agricultural (Bhumidhari) land Kh. No. Are B-B-D 11 0-8-14	h^ -	Yes, Joint, PK Tiwari, Brother One-fifth interes shared with brother o equal share basi (50%)	Narain Pande S/O Sh Buniyad Pande R/O Vil Malawan. Relation-Gre	l.	land is subjudice. Suit in Hon'ble High Court of UF vide Civil Appeal No 345/82. General Power of Attorney has been appointed.

3.	Distt. Faizabad (U.P.), Sub- Tehsil - Bikapur, Pargana - Paschim Rath, Vill Malawan	House	House - O Area=1-0-	ne 0 (Approx.)	250000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (50%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been
4.	Distt. Faizabad (U.P.), Sub- Tehsil - Bikapur, Pargana - Paschim Rath, VillMalawan	Land	Residentia Area=1-0-	l Plot 0 (Approx.)	100000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (50%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	appointed. Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been
5.	Distt. Faizabad (U.P.), Sub- Tehsil - Bikapur, Pargana - Paschim Rath, VillMalawan	Land	Mang Kh. No. 352 87M 264M 82M 423M 450M 76M 34 Sub-total	O Grove Area B-B-Dh^ 0-8-0 1-14-10 2-0-0 0-10-0 0-1-0 0-2-10 0-11-0 1-7-0 6-14-0	325000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (10%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Viil. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Appointed. Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.

-Page **2** of **9**

Distt. Faizabad Land (U.P.), Sub-	Mango		130000	Brother.	nt, PK Tiwari, One-fifth shared with on equal share	11.06.68 Narain F	from Shri Shiv Pande S/O Shri Pande R/O Vill.	in the remarks	land is sub Hon'ble Hig	ut the title of the sjudice. Suit in the Court of UP Appeal No.	
Tehsil-Bikapur,	Kh. No.	Area B-B-Dh^		brother basis (2:	6%)	Malawan Grand fa	Relation-Great ather (i.e. Father's		Attorney	neral Power of has been	.
Pargana- Paschim Rath, VillMalawan	21M	0-1-10				Nana)			appointed.		
VIIIIviaiawan	35M	0-3-0									
	66M	0-2-10				,					
	433M	0-5-0									
	311M	0-4-0									
	430M	0-9-0									
K 192	447M	0-1-10									
	500M	0-2-0	-				, , , , , , , , , , , , , , , , , , ,				
	403M	0-3-0									
* :	31M	0-2-0	-								
	66m	0-2-0	3								6
	35m	0-4-0									
	331M 414M	0-2-0	;								
	414M										
		2.10									
	500M	0-2-1									
	38										
	Sub-	total 2-11	-15						Dogg	e 3 of 9	
M. M.					CIC - year 202				Page		

7.	Greater NOIDA Distt.	Land	Residential plot and a	150000				
			house built on this plo	150000	Yes, Sole	Purchase NA D	. 1	
	Ghaziabad	1	with HBA from HP	t 0		Purchase, NA, Purchase	d NIL	Permission for the purc
	(U.P.)		Government Government)		on instalments under Delt	a	accorded 1
			Government	1		Scheme of Greate		accorded by the FC-c
			Area = 230 sq m			NOIDA Industria	1	Secretary (Forests) Go
						Development Authority	1	vide his No. Fts 1(R)3 23
						All the installments have		(ESIL.)/PF dated nil a
						been paid and a house	;	chaorsed vide PCCF HD
						thereon has been		Ft.384-127/86(E-I)
						constructed.\$\$		24.11.94.
0						constitucted.\$\$		House
8.	Himachal	Residential	Araa 77.10					renovation/addition
	PradeshFlat No.	Flat	Area = 77.10 sq m	740000	Yes, Joint, Shared with			alteration/addition
	2, Block No. 15,	1 141			wife Mrs V''		Rs.	alteration
	Type-C				wife - Mrs. Vijay Laxm	allotment of flats on	74,400/-	Intimation for t
	Phase-III below				Tiwari on 60:40 basis	Hire/Purchase/99 year		acquisition of the flat air.
					(Own share 40%)	lease hold basis under 9th	(as 40%	I to PCCF HP and formeral
1						Partially Self Financing	own share	10 Secretary (Foreste) C-1
	Shimla of HP					Scheme Self Financing	of total	
	Nagar Vikas					Scheme of HP Nagar	rent of Rs	
	Pradhikaran					Vikas Pradhikaran	1,56,000	13.06.2000
	Distt. Shimla					Kasumpti, Shimla – a	for the	
- 1						Government of HP owned	whole	Acknowledgement from
						institution/authority	calendar	Secretary (Forests) GoH
			1			Allotment made vide letter	year)	Still awaited. Bank loa
- 1						No. HP NVP Admn.(b)-		repayment complete
	District in					9 th PSFS(C)15320-4073-75		
	Distt. Faizabad (U.P.), Tehsil –	Land	Ochard (mixed)	Value	Vec Joint I	dated 30.06.2000		
	Milkipur,		Kh. No. Area (in	@ Rs.	Yes, Joint, Late Shri Awadh Naresh Tiwari,	Gift, Late Shri Awadh	Nil	Ancestral non-filia
	Pargana -		ha.)		Father, shared with	Naresh Tiwari, Father,		Ancestral non-fruit bearing
1	Paschim Rath,	-	1002 0.9870	lakh/ha	others. Then Father's	shared with others. Then		mixed orchard shared with
1	Vill		1 0.2070		share is fault	Father's share is further		so many others.
- 1	Uchhahpali			200.	share is further shared	shared with mother and		
	(Khata No.		1	1	with mother and brother.	brother. Hence, own share	1	
			1		Hence own share 1/24	1/24 (4.17%)		
10	00266)			share = ((4.17%).Inheritance after	(1.1770)		
	1 /			LS.	leath of father on 8th July			
			1	.02	2017. Yet to be mutated.			
			18	akh) (a	a			
1	1.00							
4								
D				1				
\	\/							
	Imm - 11							
	immovable p	property sta	tement - Vinod Kumar	D		1 12 2024	_	

10. Distt. Faizabad (U.P.), Tehsil – Milkipur, Pargana - Paschim Rath, Vill	945 980	(mixed) Value (Rs. 20. lakh/ha) Rs. 26 (own series) lakh)	Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).	Gift, Inheritance after death of father on 8 th July 2017. Yet to be mutated.@	Ancestral non-fruit bearing mixed orchard shared with so many others.
Uchhahpali (Khata No. 00430) Distt. Faizabad (U.P.), Tehsil – Milkipur, Pargana - Paschim Rath, Vill Uchhahpali (Khata No. 00522)	Sub-total Orch Kh. No. 1043K	Area (in ha.) 0.0630 Value Rs. lakk Rs. (ow	of father on 8th July 2017. Yet to be mutated.@ 10.0 10.0 10.26 10.2	Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).	Nil Ancestral non-fruit bearing mixed orchard shared with so many others. Nil Ancestral non-fruit bearing mixed
Distt. Faizabad (U.P.), Tehsil – Milkipur, Pargana - Paschim Rath, Vill Uchhahpali (Khata No. 00523)	Kh. N	D. Area (in ha.) 0.3540 0.7330 0.6960	Value @ Yes, Joint, Late Shri Awadh Naresh Tiwa Father, shared with others. Then Father share is further share is further share is further share with mother and brother. Hence ow share 1/24 (4.17% Inheritance after dof father on 8th Jul 2017. Yet to be mutated.@	r's shared with others. Then Father's share is further shared with mother and brother. Hence own shared (4.17%).	orchard shared with so many others.

Ancestral non-fruit

13.	Distt. Faizabad (U.P.), Tehsil – Milkipur,	Land	Orchard (mixed Kh. No. Area (Rs. 20.0	Yes, Joint, Late Sh Awadh Naresh		Nil	
	Pargana - Paschim Rath, Vill Uchhahpali (Khata No. 00528)	*	1003K 0.2780	lakh/ha =	Tiwari, Father, shar with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after	red shared with others. Ther shared with others. Ther Father's share is further shared with mother and brother. Hence own shar 1/24 (4.17%).	1	Ancestral non-fruit bearing mixed orchard shared with many others.
14.	Distt. Faizabad (U.P.), Tehsil – Milkipur, Pargana -	Land	Orchard (mixed) Kh. No. Area (in	Value @ Rs. 20.0	death of father on 8th July 2017. Yet to be mutated. @ Yes, Joint, Late Shri Awadh Naresh	Gift, Late Shri Awadh	Nil	
	Paschim Rath, Vill Uchhahpali (Khata No.		968K 0.4050	lakh/ha = Rs. 8.1 lakh (own share = Rs. 0.338 lakh)	Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).			Ancestral non-fruit bearing mixed orchard shared with so many others.
	U.P.), Tehsil –	and	Clonal Plantation		Inheritance after death of father on 8 th July 2017. Yet to be mutated. @			
P: P: V: U: (K	Milkipur, Pargana - aschim Rath, Fill Schhahpali Chata No.		(Eucalyptus) Kh. No. Area (in ha.) 962 0.0580 1121 0.7350 Sub-total 0.7930	Rs. 20.0 lakh/ha = Rs. 15.86 lakh (own share = Rs. 5.287 lakh)	nother and brother	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/3 (33.33%).	Nil	Plantation is still young and there is no understory or cultivation.
	Mos			(i	Jence, own share 1/3 33.33%). Inheritance fter death of father 1 8 th July 2017. Yet be mutated. @	~ (33.33%).		

16. Di	istt. Faizabad Le	and	Orchard		Rs. 20.0	Awadh Naresh Tiwari,	Naresh Tiwari, Father,	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
(U M Pa	J.P.), Tehsil – filkipur, argana - easchim Rath,		KII. IVO.	Area (in ha.) 0.7710 0.2910	Rs. 21.24 lakh (own	others. Then Father's share is further shared with mother and brother. Hence, own	Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).		
I (/ill Jehhahpali Khata No.)0015)		Sub-total	1.0620	Rs. 0.885 lakh)	share 1/24 (4.17%). Inheritance after death of father on 8 th July 2017. Yet to be mutated, @	Gift, Late Shri Awadh	Nil	No income as there is no
	(U.P.), Tehsil – Milkipur, Pargana - Paschim Rath, Vill Uchhahpali (Khata No.	Land	Agricul Kh. No. 667K 929K 954 974K 1134K	Area (in ha.) 0.0470 0.0160 0.0030 0.0740 0.0660	Value @ Rs. 20.0 lakh/ha = Rs. 6.82 lakh (own share = Rs. 1.137 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/6 (16.67%). Inheritance after death of father on 8 th July	Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/6 (16.67%).		division and no mutation.
18.	Distt. Faizabad (U.P.), Tehsil – Milkipur, Pargana - Paschim Rath, Vill Uchhahpali (Khata No. 00418)	Land	1145K 1371 gha Sub-total Orch Kh. No. 688 kha		Value @ Rs. 20.0 lakh/ha Rs. 4.18 lakh (own share = Rs. 0.1 lakh)	2017. Yet to be mutated. @ Yes, Joint, Late Shri Awadh Naresh Tiwar Father, shared with others. Then Father's share is further share with mother and brother. Hence, own	Father's share is further shared with mother and brother. Hence own sha 1/24 (4.17%).		Ancestral non-fruit bearing mixed orchard shared with so many others.

Page 7 of 9

9.	Distt. Faizabad (U.P.), Tehsil –	Land		ultural Land	Value @	Yes, Joint, Late Shri	Gift, Late Shri Awadh		
	Milkipur,		Kh. No.	Area (in	Rs. 20.0	Awadh Naresh Tiwari,	Naresh Tiwari, Father	Nil	No income as there is no
	Pargana - Paschim Rath,		1010	ha.) 0.4580	lakh/ha = Rs. 9.16	Father, shared with	shared with others. Then Father's share is further		division and no mutation
	VillPara				lakh (own share =	others. Then Father's	shared with mother and		
	Brahmnan (Khata No.				Rs. 3.053	share is further shared	brother. Hence own share 1/3 (33.33%).		
	00011)				lakh)	with mother and	1/3 (33.33%).		
						brother. Hence, own			
						share 1/3 (33.33%).			
						Inheritance after death			-
				of father on 8th July	do e				
						2017. Yet to be			
						mutated. @			
	Distt. Faizabad (U.P.), Tehsil –	Land	Agricu	Itural Land	Value @	Yes, Joint, Late Shri	Gift, Late Shri Awadh	NUL	
Milkipur,	Milkipur,		Kh. No.	Area (in	Rs. 20.0 lakh/ha =	Awadh Naresh Tiwari,	Naresh Tiwari, Father.	Nil	No income as there is no division and no mutation.
	Pargana - Paschim Rath,		574K	ha.)	Rs. 0.50	Father, shared with	shared with others. Then Father's share is further		and no mutation.
	VillPara				lakh (own share =	others. Theo Father's	shared with mother and		
	Brahmnan (Khata No.				Rs. 0.056	share is further shared	brother. Hence own share 1/9 (11.11%).		
	00012)				lakh)	with mother and	(======================================		
						brother. Hence, own			
						share 1/9 (11.11%).			
						Inheritance after death			
			8 , 1			of father on 8th July	g - 1 - 10 - 10 - 10 - 10 - 10 - 10 - 10		
					30	2017. Yet to be			
+	House No.	D				mutated. @			
		Residential Plot	A house built Plot Area = 33	on this plot. 50 sq m	assessed.	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, Shared with		Nil	House in own use by mothe and rest of the family. No division and no mutation.

Distt. Faizabad (U.P.)	calculated applying generic rate @ Rs. 25000/sq mtr	
	mtr	

Notes & Explanations:

- " Sold on 19.05.1998 by the General Power of Attorney, intimation of which sent to Secretary (Forests) to the GoHP but acknowledgement not received as yet. ss A house on the plot has been constructed in the year 2004-05 for which permission and HBA from GoHP obtained. Addition & alteration carried out after superannuation.
- W 10 be mutated, innertied after death of father on 5... July 2017.

 No separate valuation done. Calculation made @ 20 lakh/ha on agricultural land in Vill Uchhahpali and Vill-Para Brahmnan. For residential plot calculation made

@ Rs. 25000/sq mtr.

Each page numbered as X of Y and initialled.

Signature (Vino Kumar Tiwari) Central Information Commissioner

Date02 January, 2025.....

- * In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated. Implicable clause to be struck out.
 - * The wording 'No Change or No addition opr as in previous year' may be avoided and all details filled up.

Note – The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group 'A' and Group 'B') services under Rule 15(3) of the Central Civil Services (Conduct) Rules 1955 (now Rule 18(1) of the CCS(Conduct) Rules, 1964), on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person.